

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2344  
ANSWERED ON:08.12.2011  
PUBLIC INTEREST LITIGATIONS  
Reddy Shri Modugula Venugopala

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of Public Interest Litigations (PILs) filed in the Supreme Court and various High Courts, court-wise;
- (b) whether the Government is aware of large number of frivolous litigations being filed under the guise of PIL;
- (c) if so, the details thereof and the reaction of the Government thereto;
- (d) whether the Government proposes to initiate action to check such frivolous litigations; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

(a) to (e) : The data regarding number of Public Interest Litigations filed in the Courts is not maintained by the Department of Justice as the matter falls exclusively within the jurisdiction of the higher judiciary. The matter of entertaining or curbing PILs is within the domain of the Courts in which they are filed. The Hon'ble Supreme Court of India has, from time to time, provided certain guidelines in their various orders to check the misuse of Public Interest Litigation (PIL) by unscrupulous elements.